

5.8.1990.

MP No. 1582/1990 in
CA No. 1381/1990.

Petitioner through counsel Shri H.P. Chakravarti.

Heard learned counsel for the petitioner.
He urged that the petitioner travels frequently from
Jhansi to Delhi. Therefore, it will be easier for
him to pursue the case at Delhi. The matter falls
under the jurisdiction of Allahabad Bench of the
tribunal. Allahabad Bench is nearer ^{to} Jhansi than Delhi.
I am, therefore, not satisfied with the submissions
made by the counsel for the petitioner. D.P. for
retention of the C.A. before the Principal Bench is
rejected. The record may be returned to the learned
counsel for the petitioner for presentation before
the Allahabad Bench of the tribunal.

As
(AMITAV BANERJI)

CHAIRMAN

5.8.1990.

SKS